

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 712/2023
(IA NOS. 202/2024, 838/2023, 839/2023)**

FARMAN QURASHI

APPLICANT

VERSUS

**MINISTRY OF ENVIRONMENT, FOREST
& CLIMATE CHANGE & ORS.**

RESPONDENT(S)

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2.	A COPY OF THE APPLICATION IS ANNEXED HEREWITH AND MARKED AS ANNEXURE- 1.	5-6

1477

THROUGH COUNSEL

A handwritten signature in black ink, appearing to read 'Bpsjadon', enclosed within a circular scribble. A long horizontal line extends from the right side of the signature.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.

[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

PHONE NO.-6375115224

DATE: - 06.04.2026

PLACE: - NOIDA

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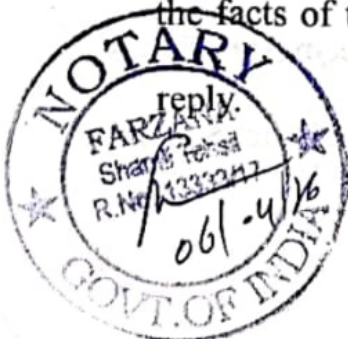
MINISTRY OF ENVIRONMENT, FOREST
& CLIMATE CHANGE & ORS.

RESPONDENT(S)

SHORT REPLY OF RESPONDENT NO 6, NAGAR PALIKA PARISHAD
SHAMLI, UTTAR PRTADESH IN COMPLIANCE OF THE ORDER
DATED 05.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL

I, Vinod Kumar Salanki, aged about 51 years, S/o Shri
H.K. Salanki, posted as, Executive Officer, Nagar Palika
Parishad, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present



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2. That I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. That, in this present Original Application, the Applicant has raised grievances against Respondent No. 10, M/s Meem Agro Foods Pvt. Limited ('Project Proponent'), with regard to the operation of its slaughterhouse, alleging non-compliance with the prescribed environmental norms.

4. That, the Hon'ble Tribunal vide order dated 05.01.2026 issued the following directions:

"..... 2. Learned counsel Respondents No. 2 and 6to9 has made statement that Respondents No. 2 and 9 adopt the Reply filed by the Respondent No. 7 and he seeks time for filing of reply by Respondent No. 6.

3. Reply by Respondent No. 6 may be filed within two months.

4. List on 07.04.2026 for consideration."

SHORT REPLY IS AS FOLLOWS: -

5. That, it is submitted that the present matter pertains to M/s Meem Agro Foods Pvt. Ltd., operating at 993 and 1005, Kandhla Road, Kairana, District Shamli,

(Signature)

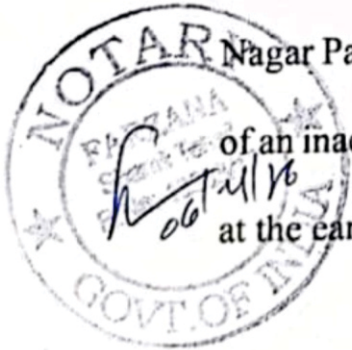
Uttar Pradesh-247774. The said location falls within the jurisdiction of Nagar Palika Parishad, Kairana, District Shamli. However, due to an inadvertent error, the Chairman, Nagar Palika Parishad, Shamli has been impleaded as Respondent No. 06, as no slaughterhouse is situated within the territorial limits of Nagar Palika Parishad, Shamli.

6. That, it is most respectfully requested that in the aforesaid matter, the correct Respondent No. 06 be substituted as Nagar Palika Parishad, Kairana, District Shamli, Uttar Pradesh-247774, in place of Nagar Palika Parishad, Shamli, through its Chairman, District Shamli, Uttar Pradesh-247776, as respectfully mentioned in the application.

A copy of the Application is annexed herewith and marked as ANNEXURE-1.

7. That, it is respectfully submitted that the deponent has exercised due diligence in the present matter. The deponent further submits that the impleadment of Nagar Palika Parishad, Shamli as Respondent No. 06 appears to be on account of an inadvertent error, and the deponent has approached this Hon'ble Tribunal at the earliest opportunity for correction of the same, in the interest of justice.

8. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.



(Signature)

DEPONENT

अधिकारी अधिकारी
नगर पालिका परिषद
कैराना-शमली

(Signature)
26/01/2026

VERIFICATION

Verified at Shamli on this 6th day of April 2026, that the contents of the above affidavit from paragraphs 1 to 8 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



[Signature]
06/04/2026

अभिधासी आधकारा
बन्धु बन्धुवत्त पण्डित
जब **DEPONENT**

मै घोषणा करता हूँ कि, शपथ पत्रों को
जानता हूँ उसने इस शपथ पत्र पर
आज मेरे *[Signature]* के सामने अर्पण
हस्ताक्षर/अंगूठा निशान किया है

ATTESTED
[Signature]
06/04/26
FARZANA NOTARY
R.No:-13333/17.SHAMLI

मा0 एन0जी0टी0

नई दिल्ली ।

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित आवेदन संख्या-712/2023 के सम्बन्ध में प्रतिवादी संख्या-6 नगर पालिका परिषद शामली की ओर से प्रतिउत्तर दाखिल करने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक सादर अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित आवेदन संख्या-712/2023 (आईए नं0-202/2024, 838/2023, 839/2023) फरमान कुरेशी बनाम मिनिस्ट्री ऑफ एनवायरमेन्ट, फोरेस्ट एंड क्लाइमेट चेन्ज एंड आदि में पारित आदेश दिनांक 06.10.2025 के अनुपालन में योजित प्रश्नगत प्रकरण में प्रतिवादी संख्या-06 नगर पालिका परिषद शामली द्वारा चेयरमैन जनपद-शामली उत्तर प्रदेश-247776 को प्रतिवादी बनाया गया है। यह प्रकरण मैसर्स मीम एग्रो फूड्स प्रा0लि0 संचालन 993 व 1005 कांधला रोड कैराना जनपद शामली उत्तर प्रदेश-247774 से सम्बन्धित है। उक्त प्रकरण नगर पालिका परिषद कैराना जनपद-शामली की सीमा के अन्तर्गत आता है, जबकि त्रुटिवश आपके द्वारा उक्त प्रकरण में मुझे यानि चेयरमैन नगर पालिका परिषद शामली को प्रतिवादी संख्या-6 बनाया गया है जो कि सही नहीं है, क्योंकि नगर पालिका परिषद शामली की सीमा के अन्दर कोई सलाटर हाउस स्थित नहीं है।

अतः आपसे विनम्र आग्रह है कि उक्त प्रकरण से प्रतिवाद संख्या-06 नगर पालिका परिषद शामली द्वारा चेयरमैन जनपद-शामली उत्तर प्रदेश-247776 के स्थान पर सही प्रतिवादी नगर पालिका परिषद कैराना जनपद-शामली उत्तर प्रदेश-247774 किया जायें जो कि आपके वाद के पैरा नम्बर-1 में स्पष्ट रूप से उल्लेखित है।

धन्यवाद !

भवदीय,

Dated : March 30, 2026

(अरविन्द सिंगल)

चेयरमैन,

नगर पालिका परिषद शामली।

1483

कार्यालय नगर पालिका परिषद शामली (जनपद-शामली)

पत्रांक 14

दिनांक 06/04/2026

सेवा में,

मा0 एन0जी0टी0
नई दिल्ली।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित आवेदन संख्या-712/2023 के सम्बन्ध में प्रतिवादी संख्या-6 नगर पालिका परिषद शामली की ओर से प्रतिउत्तर दाखिल करने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक सादर अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित आवेदन संख्या-712/2023 (आईए नं0-202/2024, 838/2023, 839/2023) फरमान कुरेशी बनाम मिनिस्ट्री ऑफ एनवायरमेन्ट, फोरेस्ट एंड क्लाइमेट चेन्ज एंड आदि में पारित आदेश दिनांक 06.10.2025 के अनुपालन में योजित प्रश्नगत प्रकरण में प्रतिवादी संख्या-06 नगर पालिका परिषद शामली द्वारा चेयरमैन जनपद-शामली उत्तर प्रदेश-247776 को प्रतिवादी बनाया गया है। यह प्रकरण मैसर्स मीम एग्रो फूड्स प्रा0लि0 संचालन 993 व 1005 कांधला रोड कैराना जनपद शामली उत्तर प्रदेश-247774 से सम्बन्धित है। उक्त प्रकरण नगर पालिका परिषद कैराना जनपद-शामली की सीमा के अर्न्तगत आता है, जबकि त्रुटिवश आपके द्वारा उक्त प्रकरण में चेयरमैन नगर पालिका परिषद शामली को प्रतिवादी संख्या-6 बनाया गया है जो कि सही नहीं है, क्योंकि नगर पालिका परिषद शामली की सीमा के अन्दर कोई स्लाटर हाउस स्थित नहीं है।

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भवदीय
4/15
(विनीत कुमार अशिलवशी)
आयशासी अधिकारी
जनपद-शामली
नगर पालिका परिषद शामली।